

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/142(MB)2023

IN THE MATTER OF

IFCI LIMITED

Vs

Patil Construction And Infrastructure
Limited

... Petitioner

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aayush Kothari (PH)

For the Respondent:

ORDER

On the request of both the counsels adjourned to **15.07.2024**. The petitioner is directed to come back with specific instructions with respect to the OTS proposal submitted by the Respondent. Respondent also to show their bona fide for resolving the matter by making a genuine offer. It is made clear that no further adjournment shall be granted to any of the parties.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/